

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SNS STARCH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SNS STARCH LIMITED
2.	Date of incorporation of corporate debtor	04.12.2008
3.	Authority under which corporate debtor is incorporated / registered	Under companies Act, 1956 with ROC Hyderabad
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	U18201TG2008PLC062103
5.	Address of the registered office and principal office (if any) of corporate debtor	311/A MLA Colony, Road No 12, Banjara Hills, Hyderabad, Telangana, 500034
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 20.12.2019 Date of Receipt of Certified Copy : 23.12.2019
7.	Estimated date of closure of insolvency resolution process	17.06.2020
8.	Name and registration number of the Insolvency professional acting as Interim resolution professional	Mr. Ritesh Mittal IBBI/IPA-001/IP-P00888/2017-2018/11485
9.	Address and e-mail of the Interim resolution professional, as registered with the Board	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. mrriteshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Sanjay Kumar Kothari & Co, D.No: 205, Doshi Chambers, Basheerbagh, Hyderabad-500029. mrriteshmittal@gmail.com
11.	Last date for submission of claims	06.01.2020

Ritesh



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with Interim Resolution Professional.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable as per the information available with Interim Resolution Professional.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SNS STARCH LIMITED on 20.12.2019.

The creditors of SNS STARCH LIMITED are hereby called upon to submit their claims with proof on or before 06.01.2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.-Not Applicable as per the information available with Interim Resolution Professional.

Submission of false or misleading proofs of claim shall attract penalties.

In case of any queries please contact the Interim Resolution Professional on Mobile No: 09885377421

Name and signature of Interim Resolution Professional:



Ritesh

Ritesh Mittal

IBBI/IPA-001/IP-P00888/2017-2018/11485

Date: 23.12.2019

Place: Hyderabad